GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO.†*294

TO BE ANSWERED ON THE 6^{TH} DECEMBER, 2016/AGRAHAYANA 15, 1938 (SAKA)

REPATRIATION OF IMMIGRANTS

†*294. SHRI RAM TAHAL CHOUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of Pakistani and Bangladeshi citizens repatriated to their respective countries after due process of identification thereof during the last three years;
- (b) whether the citizens of Bangladesh numbering in lakhs are illegally residing in the country and are involved in criminal activities as well as instrumental in enhancing terrorist activities in the country;
- (c) if so, the details thereof along with the number of cases reported during the said period, State-wise; and
- (d) the reaction of the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFFERED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO.*294 FOR 6.12.2016.

- (a): During the last three years i.e. 2013, 2014 and 2015, more than 300 Pakistani nationals and approximately 6700 Bangladeshi nationals were deported to Pakistan and Bangladesh respectively after completion of identification process.
- (b) & (c): There is no confirmed data with regard to number of Bangladeshi citizens illegally residing in the country and their involvement in criminal/ terrorist activities. However, some illegal Bangladeshi immigrants may be involved in cases relating to theft/ burglary, smuggling, human trafficking and drugs trafficking etc.
- (d): The Government has strengthened Indo-Bangladesh border to prevent infiltration of illegal immigrants from Bangladesh. Besides, bilateral mechanisms such as Joint Working Group on Security, Director General level talks between Border Security Force (BSF) and Border Guard Bangladesh (BGB), Home Secretary level talks and Home Minister level consultations are in place between the two countries to address problems arising from illegal border crossing, transborder crimes like smuggling of drugs, Fake Indian Currency Notes (FICN), human trafficking etc.
